

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE SHEEL NAGU

ACTING CHIEF JUSTICE

W.P.No. 16462 of 2024

INAYAT ALI

.....PETITIONER

VERSUS

STATE OF MADHYA PRADESH

..... RESPONDENT

Appearance :-

Shri Amit Raj, counsel for the petitioner.

Shri A.S.Parihar, Panel Lawyer for State.

ORDER

Learned counsel for the petitioner by assailing the notice dated 7.06.2024 (Annx.P/1) submits that the property sought to be auctioned has not been even entered in the name of Wakf.

However, learned counsel for petitioner does not dispute that under the Wakf Act remedy against Annexure P/1 lies before the Wakf Tribunal which is functional.

Since the question of title and possession is involved which ought not to be gone into a writ petition, this Court declines interference and leaves it to the petitioner to approach the Wakf Tribunal.

With the aforesaid liberty, the petition stands disposed off.

**(SHEEL NAGU)
ACTING CHIEF JUSTICE**

